

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 542/92

~~Transfer Application No:~~  
~~XXXXXXXXXXXXXXXXXXXX~~

DATE OF DECISION 15.2.1994

Shri K.K.Patil Petitioner

Applicant in person Advocate for the Petitioners

Versus

The Post Master, Bhusawal Respondent

Sh. S.S. Karkera for Sh. P.M. Pradhan Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ? M
3. ~~Whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ? W

  
(M.S. DESHPANDE)  
VICE CHAIRMAN

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO. 542/92

Shri Kamalkar Krishnaji Patil ... Applicant

v/s.

The Post Master, Bhusawal ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Applicant in person

Shri S.S.Karkera  
for Shri P.M.Pradhan  
Advocate  
for the Respondents

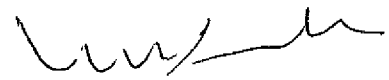
ORAL JUDGEMENT

Dated: 15.2.1994

(PER: M.S.Deshpande, Vice Chairman)

Heard the applicant in person. He retired on superannuation on 31.3.1991 and there is no dispute about the fact that the DCRG, Gratuity and GPF was paid to him on 10.5.1991, i.e. 39 days after his retirement. The applicant states that the amount had been sanctioned by the Accounts Officer earlier and that he is entitled to interest. Rule 68 of CCS (Pension) Rules permits interest being paid if the payment is delayed beyond three months upto one year. In the present case therefore the applicant, considering the time after which the amount was paid to him, would not be entitled to interest.

2. The application is dismissed. No order as to costs.



(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.